

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI**

O.A.NO:190 OF 2021

S. Sakthivel, Salem

.... Applicant

-VS-

MOEF&CC,
Rep. By its Secretary to Govt,
New Delhi & Ors.

...Respondents

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Dated: 22.03.2022

Place: Chennai

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, AT CHENNAI

ORIGINAL APPLICATION NO.190 OF 2021 (SZ)

In the matter of:

S. Sakthivel, Salem.

...Applicant(s)

Versus

MoEF&CC,

Rep. by its Secretary to Govt.,

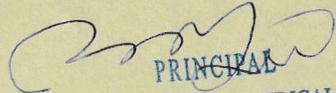
New Delhi and Ors.

...Respondent(s)

AFFIDAVIT-IN-REPLY ON BEHALF OF THE 25TH RESPONDENT

I, Dr. Mynam Ram Manohar Babu, Son of Mr. Mynam Lingaiah, Aged 67 years, working as Principal in Kamineni Academy of Medical Sciences And Research Centre (25th Respondent) located at L.B. Nagar, Hyderabad, do hereby solemnly affirms and states as under:

1. That I am authorized signatory of the Kamineni Academy of Medical Science and Research Centre ("KAMSRC") i.e., the Respondent no. 25 in this present matter. I am well conversant with the facts and circumstances of the present case, and competent to swear and depose the present affidavit on behalf of KAMSRC. I state that the contents of the present affidavit are true and correct to my knowledge and belief, based on the records of KAMSRC mentioned in the ordinary course of business.

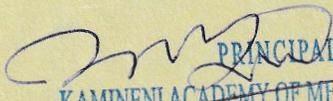

 PRINCIPAL
 KAMINENI ACADEMY OF MEDICAL SCIENCES
 AND RESEARCH CENTRE



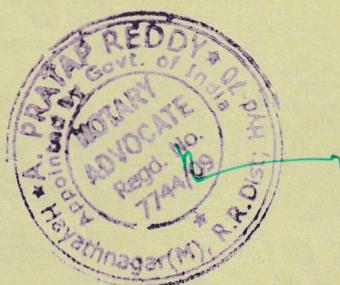
2. The present affidavit -in-reply is being filed on behalf of KAMSRC in response to Original Application no. 190 of 2021 (SZ) filed by the above-named Applicant, pursuant to the order dated 01.12.2021 of this Hon'ble Tribunal.
3. At the outset, KAMSRC denies all the averments made in the application is untenable and without merit insofar as they are contrary to the submission made in the present reply. It is submitted that the contents of the application under reply are denied *in toto* and nothing therein ought to be considered admitted on behalf of the KAMSRC unless the same has been admitted herein below. The present short reply is being filed to bring accurate facts on record and KAMSRC herein fully reserves its right to plead matters of law in its oral arguments. Further, KAMSRC is not repeating undisputed facts already on record, including the Report dated 23.09.2021 of the 3rd Respondent and Report dated 12.10.2021 of the 4th Respondent and craves leave to rely on the records before this Hon'ble Tribunal. The 25th Respondent also craves leave of this Hon'ble Tribunal to file additional reply/affidavit, if the need so arises.
4. The Kamineni Hospital Pvt. Ltd. was established more than twenty-five (25) years ago. Subsequently, the KAMSRC/25th Respondent was created as a medical college and General Hospital attached to the pre-existing hospital, such that it became a teaching hospital. For this creation of 25th Respondent medical college between 2010-2013 and the connected expansion of the pre-existing hospital during this period, the procedure under the 2006 notification was followed and EC were appropriately applied for and obtained:
 - a. Order No. SEIAA/AP/RRD-377/2013 dated 25.10.2013; and
 - b. Order No. SEIAA/AP/RRD-411/2013 dated 25.10.2013

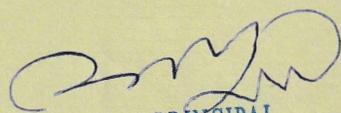
Copies of the above ECs are enclosed with this Reply. Para 4 of the Report dated 12.10.2021 of the 4th Respondent, and Page 2 of the Report dated 23.09.2021 of the 25th Respondent, also confirm the EC approval accorded to the 25th Respondent.




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 AND RESEARCH CENTRE

5. The 25th Respondent has not undertaken any expansion of its hospital component or any part of its campus, above and above what was permitted under the aforementioned EC clearance granted .
6. It is clarified the above ECs were applied for and obtained before the 2014 amendment and the office memorandum clarification dated 09.06.2015.
7. The 25th Respondent has also obtained the required clearance under law, including the Consent to Establish and Operate, under the Air (Prevention and Control of Pollution) Act of 1981, Water (Prevention and Control of Pollution) Act of 1974, and the Hazardous Waste Management Rules, 2016, which is being renewed from time to time in accordance with law. Enclosed with this reply, is the copy of the consent for establishment dated 03.10.2018, and the consent to operate dated 16.08.2021 valid upto 31.03.2025. Also enclosed with this reply, is the recent compliance report dated 17.01.2022
8. It is submitted that the Institution was constructed and is operating legitimately without obstructing any laws. The allegation raised by the Applicant are not based on the facts and apparently the applicant had filed this Application with the *mala fide* intention having vested interests.




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AND RESEARCH CENTRE

9. In the light of the above, it is humbly prayed that:-

- a) the application under reply to be dismissed with exemplary costs; and
- b) this Hon'ble Tribunal pass any other order as it deems fit in the interest of justice.

Solemnly sworn and signed

before me on this 10 day of

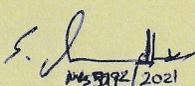
March, 2022 at

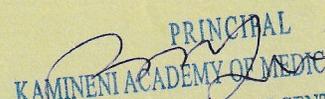
Before me Counsel

Date: 10/3/2022

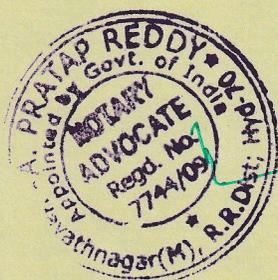
Place: Hyderabad

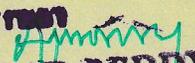

KAR/1237/09
Advocate for 25th Respondent


10/3/2022


PRINCIPAL
KAMINENI ACADEMY OF MEDICAL SCIENCES
AND RESEARCH CENTRE

25th Respondent



ATTEN

A. PRATAP REDDY
B.Com., LL.B.
ADVOCATE & NOTARY
Appointed by Govt. of India
Res: Plot No. 622, H No. 5-6-627/L,
ishna Deveraya Nagar, Vanasthalipuram,
Warangal(Mandal), R.R. Dist: Hyd-70, A.P.



BY REGD. POST WITH ACK DUE (3)

ANNEXURE - I

Order No. SEIAA/AP/RRD-377/2013- 5427

Dt:25.10.2013.

Sub: SEIAA, AP – M/s. Kamineni Hospital Pvt. Ltd, Sy. No. 67 (P), 68 (P), 69 (P), Mansoorabad (V), Saroornagar (M), Rangareddy District - Environmental Clearance – Issued – Reg.

- I. This has reference to your application submitted vide lr. dt. 03.10.2013 & 17.10.2013 seeking Environmental Clearance for the proposed Construction Project with Buildings for Hospital, Quarters & Multipurpose Hall titled M/s. Kamineni Hospital Pvt. Ltd, 67 (P), 68 (P), 69 (P), Mansoorabad (V), Saroornagar (M), Rangareddy District. The capital cost of the project is Rs. 40.0 Crores.
- II. It is noted that the proposal is for Construction Project in a total site area of about 37,012.79 Sq.m. The total Built-up area of the existing Hospital building is 26,554.90 Sq.m, The total Built-up area of the proposed project is 21,639.30 Sq.m. Green area is 3858.10 Sq.m. The project consists of Buildings for Quarters (Ground floor + 2 upper floors); Girls Hostel (Cellar + Ground floor + 5 upper floors); Boys Hostel (Cellar + Ground floor + 5 upper floors); & Multipurpose Hall with an area of 1596.0 Sq.m. (extension to main existing Hospital campus). Parking is to be provided in an area of 4465.2 Sq.m., to park adequate no. of two wheelers and about 160 four wheelers. The amenities to be provided includes Sewage Treatment Plant (STP), Tot lots/ open spaces, MSW Segregation point, D.G. Sets for emergency supply – 1 x 1000 kVA etc.,
- III. The source of fresh water is HMWS&SB/Ground water. The total water requirement after expansion during occupational stage is 308.0 KLD. Out of that, fresh water requirement is 209.0 KLD & treated waste water recycled is 99.0 KLD. Quantity of sewage generated is 240.0 KLD. It is proposed to treat the sewage in an STP of capacity 500 KLD. The treated waste water is to be used for flushing the toilets; HVAC, if any and development of greenery. The excess treated waste water shall be discharged into the public sewer lines. The Garbage (1796 kg/day) generated after expansion is to be sent to Municipal Solid Waste disposal site; STP sludge (24 kg/day) is to be used as manure; used oil and used batteries are to be sent to Authorized Recyclers. Bio-medical waste (144 kg/day) shall be disposed to common biomedical waste treatment disposal facility authorized by APPCB. E-waste (0.4 TPA) shall be disposed to the recyclers authorized by the APPCB.
- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on 17.10.2013. The project is exempted from Public Hearing as it is a Construction Project. Based on the information furnished, presentation made by the proponent and the consultant M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 24.10.2013 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby accords prior Environmental Clearance to the project as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

PART – A: SPECIFIC CONDITIONS

I. Construction Phase:

- i. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

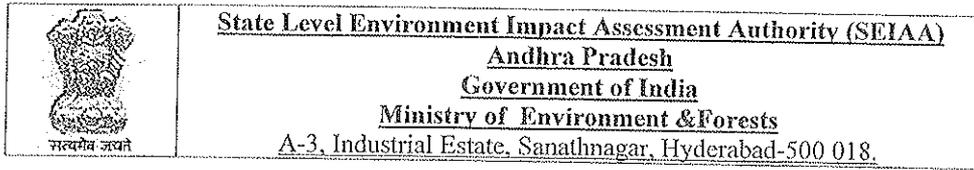
④

- ii. A First Aid Room shall be provided in the project both during construction and operation of the project.
- iii. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- iv. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- v. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- vi. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- vii. Any hazardous waste including biomedical waste, if any, should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
- viii. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
- ix. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- x. Ambient noise levels should conform to the residential standards both during day and night as notified by the MoE&F, GOI from time to time. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
- xi. As per the provisions of Fly Ash Notification No: S.O. 2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of buildings within a radius of hundred kilometers from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as: cement or concrete, fly ash bricks or blocks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
- xii. Ready mixed concrete must be used in building construction.
- xiii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.
- xiv. Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- xv. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xvi. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- xvii. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices of sensor based control.
- xviii. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.

- xix. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement. ⑤ 7
- xx. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xxi. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- xxii. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- xxiii. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

II. Occupational Phase:

- i The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Andhra Pradesh Pollution Control Board. Sewage Treatment Plant should be monitored on a regular basis. No waste water shall be discharged outside the premises until outlet is connected to public sewer line. Till such time, the excess treated sewage, if any, is to be discharged into an artificial pond within the premises and can be utilized for recreational purpose.
- ii Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- iii The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The organic waste shall be composted.
- iv The D.G. Sets shall be provided with acoustic enclosures and adequate stack height as per CPCB norms. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to E (P) Rules prescribed for air and noise emission standards.
- v Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
- vi The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the MoE&F, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- vii Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- viii Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided.
- ix Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.



BY REGD. POST WITH ACK DUE

Order No. SEIAA/AP/RRD-411/2013-

Dt:25.10.2013.

Sub: SEIAA, AP – Medical College & Hospital Building (Multistoried) by M/s. Kamineni Hospital Pvt. Ltd, Sy. No. 68 (P), Mansoorabad (V), Saroornagar (M), Rangareddy District - Environmental Clearance – Issued – Reg.

- I. This has reference to your application submitted vide lr. dt. 19.09.2013 seeking Environmental Clearance for the proposed **Hospital Building & College Building Construction Project** titled **M/s. Kamineni Hospital Pvt. Ltd, Sy. No. 68 (P), Mansoorabad (V), Saroornagar (M), Rangareddy District**. The capital cost of the project is Rs. 42.0 Crores.
- II. It is noted that the proposal is for Construction Project in a total plot area of about 8,283.09 Sq.m. The total Built-up area is 40,403.36 Sq.m. Green area is 829.34 Sq.m. The project consists of buildings for 560 bedded Hospital (2 Cellars + Ground Floor + 7 Upper Floors) & Medical College (2 Basements + Ground Floor + 7 Upper Floors). Parking is to be provided in an area of 10,113 Sq.m., to park about 200 four wheelers & 100 two wheelers i.e., ambulances, about 100 four wheelers & 50 two wheelers in Hospital; and about 100 four wheelers & 50 two wheelers in Medical College Building. The amenities to be provided includes Sewage Treatment Plant (STP), Tot lots/open spaces, MSW Segregation point, D.G. Sets for emergency supply – 1010 kVA & 500 kVA etc.,
- III. The source of fresh water is HMWS&SB/Ground water. The total water requirement during occupational stage is 295.0 KLD. Out of that, fresh water requirement is 205.0 KLD & treated waste water recycled is 90.0 KLD. Quantity of sewage generated is 235.0 KLD. It is proposed to treat the sewage in a STP of capacity 250.0 KLD. The treated waste water is to be used for: flushing the toilets; HVAC, if any; and development of greenery. The excess treated waste water shall be discharged into the public sewer lines. The Garbage (1046 kg/day) generated is to be sent to Municipal Solid Waste disposal site; STP sludge (23.5 kg/day) is to be used as manure; used oil and used batteries are to be sent to Authorized Recyclers. Bio-medical waste (224 kg/day) shall be disposed to common bio-medical waste treatment disposal facility authorized by APPCB. E-waste shall be disposed to the recyclers authorized by the APPCB.
- IV. The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on 28.09.2013. The project is exempted from Public Hearing as it is a Construction Project. Based on the information furnished, presentation made by the proponent and the consultant M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd., Hyderabad; the Committee considered the project proposal and recommended for issue of Environmental Clearance. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 23.10.2013 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para no. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

PART – A: SPECIFIC CONDITIONS

I. Construction Phase:

- i. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.

- ii. A First Aid Room shall be provided in the project both during construction and operation of the project.
- iii. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- iv. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- v. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- vi. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.
- vii. Any hazardous waste including biomedical waste, if any, should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
- viii. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
- ix. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- x. Ambient noise levels should conform to the residential standards both during day and night as notified by the MoE&F, GOI from time to time. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
- xi. As per the provisions of Fly Ash Notification No: S.O. 2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of buildings within a radius of hundred kilometers from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as: cement or concrete, fly ash bricks or blocks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project.
- xii. Ready mixed concrete must be used in building construction.
- xiii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.
- xiv. Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- xv. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xvi. Separation of grey and black water should be done by the use of dual plumbing line for separation of grey and black water.
- xvii. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices of sensor based control.
- xviii. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.

- xix. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- xx. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xxi. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- xxii. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.
- xxiii. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

II. Occupational Phase:

- i The installation of the Sewage Treatment Plant (STP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Andhra Pradesh Pollution Control Board. Sewage Treatment Plant should be monitored on a regular basis. No waste water shall be discharged out side the premises until outlet is connected to public sewer line. Till such time, the excess treated sewage, if any, is to be discharged into an artificial pond with in the premises and can be utilized for recreational purpose.
- ii Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- iii The solid waste generated should be properly collected & segregated before disposal to the City Municipal Facility. The organic waste shall be composted.
- iv The D.G. Sets shall be provided with acoustic enclosures and adequate stack height as per CPCB norms. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to E (P) Rules prescribed for air and noise emission standards.
- v Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
- vi The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the MoE&F, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.
- vii Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- viii Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided.
- ix Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.

- x Adequate number of parking spaces shall be provided for visitor vehicles. Rest room facilities should be provided for service population. The proponent shall provide public convenience facilities such as toilets, bathrooms, waiting rooms etc. for the drivers, workers etc. so as to maintain cleanness/hygienic conditions in the surroundings of the project.
- xi The proponent shall comply with Energy Conservation Practices, Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted. Use of solar panels may be done to the extent possible.
- xii Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.

Part – B. General Conditions:

- i. **This order is valid for a period of 5 years.**
- ii. “Consent for Establishment” shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any construction work at site.
- iii. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order & monitoring reports in hard and soft copies to the SEIAA and Ministry’s Regional office, Bangalore on 1st June and 1st December of each calendar year.
- iv. Officials from the Regional Office of MoE&F, Bangalore who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office, MoE&F, Bangalore.
- v. In the case of any change (s) in the scope of the project, the project would require a fresh appraisal by this SEIAA. No further expansion or modifications in the project shall be carried out without prior approval of the SEIAA, AP.
- vi. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- vii. The proponent shall obtain clearance from Fire Department. All other statutory clearances shall be obtained, as applicable by project proponents from the competent authorities.
- viii. The project proponent should advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded environmental clearance and copies of clearance letters are available with the Andhra Pradesh Pollution Control Board. The advertisement should be made within 7 days from the day of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bangalore.
- ix. The funds earmarked for environmental protection measures (Capital cost Rs. 40.0 Lakhs and Recurring cost Rs. 2.0 lakhs per annum) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry’s Regional Office located at Bangalore.
- x. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xi. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986 without any prior notice.
- xiii. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

Dr. K. Shashidhar, MD.,
M/s. Kamineni Hospitals Pvt. Ltd.,
Sy.No.68, Mansoorabad (V),
L.B. Nagar, Rangareddy District – 500 068
Ph: 040 -39879999
Email: kamineni@kamineni.org

//T.C.F.B.O//


SENIOR ENVIRONMENTAL ENGINEER
(UNIT-I)



CONSENT ORDER FOR ESTABLISHMENT – RED CATEGORY

Order No.1461007/TSPCB/CFE/RO-RR-I/HO/2018 -2166 **Dt.03.10.2018**

Sub: TSPCB – CFE – Proposed Construction Project of "**Medical College & Hospital Building (Multistoried)**" by **M/s.Kamineni Hospital Pvt. Ltd.**, Sy.No.68(P), Mansoorabad (V), Saroornagar (M), Rangareddy District – **Consent for Establishment** of the Board under Sec.25 of Water (Prevention & Control of Pollution) Act, 1974 and Under Sec.21 of Air (Prevention & Control of Pollution) Act, 1981 – Issued – Reg.

Ref:

1. EC Order No.SEIAA/AP/RRD-411/2013, dated 25.10.2013.
2. CFE Application submitted through OCMMS on 19.05.2018.
3. RO, Rangareddy-I verification report dated 19.05.2018.
4. Minutes of the CFE Committee meeting held on 12.09.2018.
5. Information submitted by M/s.Kamineni Hospital Pvt. Ltd., on 24.09.2018.

* * * * *

1. In the reference 2nd & 5th cited, an application was submitted to the Board seeking Consent for Establishment (CFE) for the proposed Construction Project with a project cost of Rs.42 Crores.

The project consists of:

"Buildings for 560 bedded Hospital (2 Cellars + Ground Floor + 7 Upper Floors) & Medical College (2 Basements + Ground Floor + 7 Upper Floors)".

2. As per the application, the above project is to be located at Sy.No.68(P), Mansoorabad (V), Saroornagar (M), Rangareddy District with a total plot area of about 8,283.09 Sq.mtrs. Out of that, Green area is 829.34 Sq.mtrs. The total Built-up area is 40,403.36 Sq.mts.

The parking is to be provided in an area of 10,113 Sq.mtrs to park about 200 four wheelers & 100 two wheelers i.e., ambulances, about 100 four wheelers & 50 two wheelers in Hospital; and about 100 four wheelers & 50 two wheelers in Medical College Building.

The amenities to be provided includes Sewage Treatment Plant (STP), Tot lots / open spaces, MSW Segregation Point D.G.Sets for emergency supply – 1010 KVA & 500 KVA etc.

3. In the reference 3rd cited, the Environmental Engineer, Regional Office, Rangareddy-I, T.S.Pollution Control Board reported that the above site was inspected on 19.05.2018 and observed that the site is surrounded by:

North	:	Existing M/s. Kamineni Hospital
South	:	Residential Area
East	:	Residential Area
West	:	LB Nagar to Uppal Road

4. The Board, after careful scrutiny of the application and verification report of the Regional Officer and E.C order dated 25.10.2013 issued by SEIAA and after examining in the CFE Committee meeting held on 12.09.2018, hereby issues **CONSENT FOR ESTABLISHMENT** to your project under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. **This order is issued to the project as mentioned at Para (1) & (2) only.**
5. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.
6. This order is issued from pollution control point of view only. Zoning and other regulations are not considered.

Encl: Schedule 'A'
Schedule 'B'

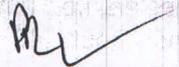
Sd/-
MEMBER SECRETARY

To
**"Medical College & Hospital Building (Multistoried)" by
M/s. Kamineni Hospital Pvt. Ltd.,
Sy.No.68(P), Mansoorabad (V),
Saroornagar (M), Rangareddy District**

Copy to:

1. The JCEE, TSPCB, Z.O., Hyderabad for information.
2. The E.E., TSPCB, R.O, Rangareddy-I for information and necessary action.

// T.C.F.B.O//


**Senior Environmental Engineer
(Unit - I)**

SCHEDULE – A

1. Separate energy meters shall be provided for Sewage Treatment Plant (STP) to record energy consumed.
2. The proponent shall obtain Consent for Operation (CFO) from TSPCB, as required Under Sec.25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under sec. 21/22 of the Air (Prevention and Control of Pollution) Act, 1981, before commencement of the activity.
3. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such modifications as deemed fit and stipulate any additional conditions by the Board.
4. The Consent of the Board shall be exhibited in the project premises at a conspicuous place for the information of the inspecting officers of different departments.
5. Compensation is to be paid for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.
6. Good housekeeping shall be maintained. All pipe valves, sewers, drains shall be leak proof.
7. Rain Water Harvesting (RWH) structure (s) shall be established on the project site. Effluent shall not enter the RWH structures.
8. Half yearly progress report on project implementation shall be submitted to the RO, TSPCB.
9. The rules and regulations notified by Ministry of Law and Justice, GOI, regarding the Public Liability Insurance Act, 1991 shall be followed.
10. **This order is valid for period of 2 years in accordance with the EC validity period i.e., 24.10.2020.**

SCHEDULE – B**Water:**

1. The source of water is HMWS&SB. The maximum water consumption shall not exceed the following:

Sl.No.	Purpose	Quantity (KLD)
1.	Domestic	145.0
2.	Flushing	88.0
3.	Green belt	2.0
4.	Consumption / Evaporation	60.0
Total		295 KLD (205 fresh + 90 treated)

2. The maximum waste water generation shall not exceed the following:

Sl.No.	Purpose	Quantity (KLD)
1.	Domestic & Flushing	235 KLD

3. Treatment & Disposal:

The project shall modify the STP to meet the reusable standards as follows:

Parameter	Standards
pH	6.0 – 9.0
Oil & Grease	10 mg/l
Biochemical Oxygen Demand (BOD)	<10 mg/l
Chemical Oxygen Demand (COD)	250 mg/l

The treated water is proposed to be reused back for flushing and gardening and excess treated wastewater shall be discharged into the HMWS&SB public sewer lines.

4. **The project shall submit feasibility certificate for disposal of treated waste water into public sewer to the Regional Office, Rangareddy-I before obtaining CFO of the Board.**

5. **The project shall provide additional STP of 50 KLD capacity for treating the waste water generation as committed during the meeting dated 12.09.2018.**

6. The Sewage Treatment Plants of 250 KLD capacities shall be constructed and commissioned along with the commissioning of the activity. All the units of the STP shall be impervious to prevent ground water pollution. STP shall be operated in a closed circuit so as to avoid smell nuisance.

7. The proponent shall obtain necessary permission from the municipal authority for discharge of excess treated wastewater into public sewer line.

8. During construction stage septic tank followed by soak pit shall be constructed to the temporary toilets / kitchen provided for the construction labour and shall be removed after completion of the project.

9. Rain water harvesting for roof run-off and surface run-off should be implemented. Before recharging the surface run off, pre-treatment must be done to remove, suspended matter, oil and grease.

10. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for Domestic, flushing, HVAC and gardening purposes.

Air:

11. Air pollution Control equipment shall be installed along with the commissioning of the activity and shall comply with the following for controlling air pollution.

Source	Control equipment
D.G. Sets – 1 x 1010 KVA & 1 x 500 KVA	Acoustic enclosures.

12. Diesel generators shall be installed in a closed area with silencers and suitable noise absorption systems. The ambient noise level shall not exceed 65 dB(A) during day time and 55 dB(A) during night time.

13. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to the E (P) Rules prescribed for air and noise emission standards.

14. Ambient noise levels should conform to the residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.

15. Vehicles hired to bring construction material to the site should be in a good condition and should conform to ambient air and noise standards and should be operated only during non peak hours.
16. Necessary provisions should be made by providing tarpaulin / GI Sheets around the construction site to reduce the fugitive emissions to the surrounding area.

Solid / Hazardous Waste:

17. The proponent shall comply with the following:

Sl.No	Solid Waste	Quantity	Disposal
1.	Garbage	1046 Kg/day	Organic Waste Converter and balance quantity shall be disposed to MSW Facility.
2.	STP Sludge	23.5 Kg/day	To be used as manure in house gardening
3.	Used Batteries	---	Authorized recyclers or returned to seller.
4.	Waste Oil	200 LPA	Authorized Recyclers
5.	Bio-Medical Waste	224 Kg/day	To be disposed to Common Bio-Medical Waste Treatment Facility.
6.	E-Waste	0.8 TPA	Authorized Dismantlers / Recyclers

18. **The proponent shall process, treat and dispose bio-degradable waste through Organic Waste Converter within the premises as per SWM Rules, 2016 as committed.**
19. The solid waste generated shall be properly collected and segregated before disposal to the municipal facility. Waste paper, cartons, thermocol, plastic waste, glass etc., shall be disposed to recycling units. E-Waste shall be disposed to authorized recycling units. The organic waste shall be composted.
20. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
21. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and shall be disposed taking the necessary precautions for general safety and health aspects of people, and it shall be disposed only in approved sites with the approval of competent authority.
22. The following Rules and Regulations notified by the MoE&F, GoI shall be implemented.
 - a) Solid Waste Management Rules, 2016.
 - b) Construction and Demolition Waste Management Rules, 2016.
 - c) Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
 - d) Batteries (Management & Handling) Rules, 2001 and its Amendment Rules, 2010.
 - e) E-Waste (Management) Rules, 2016 and its Amendment Rules, 2018.
 - f) Bio-Medical Waste Management Rules, 2016 and its Amendment Rules, 2018.

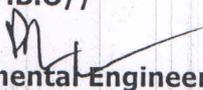
Other Conditions:

23. The proponent shall develop green belt as stipulated in EC.
24. **The proponent shall provide Solar Power for Solar heater, Street lights as committed.**
25. The proponent shall obtain necessary permissions for the proposed activity, from the concerned Government departments / concerned authorities.
26. The Construction and Demolition Waste during the construction of the project shall be disposed to authorized agencies as per the Construction and Demolition Waste Management Rules, 2016.
27. Adequate measures should be taken to prevent odour problem from solid waste processing plant and STP.
28. The proponent shall employ qualified personnel for operation and maintenance of STP. Proponent shall ensure 100% power backup for continuous operation of STP.
29. As per the provision of Fly ash Notification No.S.O.2804 (E), dt. 03.11.2009, every construction agency engaged in the construction of building within a radius of 100 km from a coal or lignite based thermal power plant shall use only fly ash based products for construction, such as cement or concrete, fly ash bricks or tiles or clay fly ash bricks, blocks or tiles or cement fly ash bricks or bricks or blocks or similar products or a combination or aggregate of them in every construction project. The proponent may approach concerned authority in this regard.
30. The proponent shall comply with all the directions issued by the Board from time to time.
31. Concealing the factual data or submission of fabricated data and failure to comply with any of the conditions mentioned in this order attracts action under the provisions of relevant pollution control Acts.
32. The Board reserves its right to modify above conditions or stipulate new / additional conditions and to take action including revocation of this order in the interest of public health and environment protection.
33. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

Sd/-
MEMBER SECRETARY

To
"Medical College & Hospital Building (Multistoried)" by
M/s. Kamineni Hospital Pvt. Ltd.,
Sy.No.68(P), Mansoorabad (V),
Sarooragar (M), Rangareddy District

// T.C.F.B.O//


Senior Environmental Engineer
(Unit - I)



TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar,
Hyderabad-500 018 Phones : 040-23887500 Fax: 040-23815631

19/c

DESPATCH NO.
DATE: 10 AUG 2021

RENEWAL OF CONSENT & HWA ORDER

Consent Order No: 2519548/TSPCB/HO/CFO/2021-66^a Date:16.08.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof, Operation of the plant under section 21/22 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof, and Authorisation under the provisions of HW (MH & TM) Rules, 2016 (herein after referred to as 'the Acts', 'the Rules') and amendments thereof and the rules & orders made there under to

**M/s. Kamineni Hospital Pvt. Ltd.,
(Multistoried Medical College and Hospital Building)
Sy. No. 68 (P), Mansoorabad (V), Saroornagar (M),
Rangareddy District.**

(hereinafter referred to as 'the Applicant /Industry') and the facility is authorized to operate the plant to discharge Effluents from the outlets and the quantity of Emissions per hour from the chimneys, by operating pollution control equipment, as detailed below:

I. Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1.	Hospital activities i.e. Operation Theater washings, Laboratory, Laundry, etc.	235.0 KLD	The infectious waste water shall be chemically disinfected with atleast 1 % Sodium Hypochlorite solution followed by treatment in ETP* and the outlet shall be routed to STP.	pH-6.5 to 9.0, Suspended Solids - 100.0 mg/l, Oil & Grease-10.0 mg/l, Biochemical Oxygen Demand - <10 mg/l, Chemical Oxygen Demand - 250 mg/l, Bio-assay test - 90% survival of fish after 96 hours in 100% effluent.
2.	Domestic & Flushing		After treatment in STP, shall be reused for cooling(HVAC), flushing & gardening and excess treated waste water shall be discharged into HMWS&SB public sewer lines duly meeting the reusable standards stipulated.	

* The Proponent shall construct ETP within three months as committed vide letter dated:22.07.2021

II. Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow
1.	Attached to DG set of capacity - 1x 1010 KVA & 1x 500 KVA	Acoustic enclosure

**III. HAZARDOUS WASTE AUTHORIZATION
(FORM – II) [SEE RULE – 6 (2)]**

M/s. Kamineni Hospital Pvt. Ltd., (Multistoried Medical College and Hospital Building) Sy. No. 68 (P), Mansoorabad (V), Saroornagar (M), Rangareddy District,, is hereby granted an Authorization to operate a facility for collection reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

Sl. No.	Name of the Hazardous Waste	Quantity	Disposal option
1.	Garbage/Solid Waste generation	1046 Kg/day	Organic Waste Converter provided in Existing Hospital & Hostel building
2.	STP Sludge	23.5 Kg/day	Shall be used as manure in house gardening
3.	Used Batteries	--	Authorized recyclers or returned to seller
4.	Waste Oil	200 Ltr/Annum	Authorized recyclers
5.	Bio-Medical Waste	224 Kgs/day	Sent to CBMWTF [(M/s. GJ Multiclave (India) Pvt. Ltd.,)] for treatment and final disposal.
6.	E-Waste	0.8 TPA	Sent to Authorized Dismantlers / Recyclers.

This consent order is valid for operating the hospital with bed strength of 560 Nos.

This order is subject to the provisions of 'the Acts' & the Rules' and orders made there under and further subject to the terms and conditions incorporated in the schedules A, B, C & D enclosed to this order.

This combined order of Consent & Hazardous Waste Authorisation is valid for a period ending with the **31st Day of March, 2025.**

Encl: Schedules A, B, C & D.

**Sd/-
MEMBER SECRETARY**

**To
M/s. Kamineni Hospital Pvt. Ltd.,
(Multistoried Medical College and Hospital Building),
Sy. No. 68 (P), Mansoorabad (V), Saroornagar (M),
Rangareddy District.**

Copy to:

1. The JCEE, Zonal Office, **Hyderabad** for information and necessary action.
2. The EE, Regional Office, **Rangareddy – I** for information and necessary action.

// T.C.F.B.O


Joint Chief Environmental Engineer

SCHEDULE – A

1. The applicant shall make applications for renewal of Consent (under Water and Air Acts), Authorisation under BMW Rules and Authorisation under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent, along with prescribed fee under BMW Rules for obtaining BMW Authorisation and HW Authorisation of the Board.
2. The applicant shall immediately submit the revised application for Consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3.
 - a) All the fugitive emissions shall be controlled with proper measures.
 - b) The applicant shall also install the equipment such as wind speed recorder, wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this Consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this Consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this Consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the facility, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the facility should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm water drains or open areas.
9. The Health Care Facility (HCF) shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule – B of this order at regular intervals.
10. The facility shall maintain following records accessible to the Board, whenever required.
 - Analysis reports of waste water/ emissions.
 - Log book for operation of pollution control systems.
 - Inspection book
11. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule – B as per the CPCB guidelines and submit monthly reports
12. Separate power connection with energy meter shall be provided for the Pollution Control Equipments and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
13. The applicant shall comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the

Law/Act in case of non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this Consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
15. The facility is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
17. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
18. Any person authorized shall not rent, lend, transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
19. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorisation.
20. The facility shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate. The first sign board shall provide information on specific conditions of CFO and Hazardous Waste Authorisation. The second sign board shall display online data on quantity and nature of hazardous chemicals being used in the plant, as well as water, air emissions and solid waste generated within the factory premises.
21. The applicant shall exhibit the Consent, HW BMW Authorisation order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
22. Notwithstanding anything contained in this conditional letter or Consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
23. The facility shall comply with the authorizations issued under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016 and Bio-Medical Waste Management Rules, 2016 shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
24. The facility shall exhibit the combined Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers authorized by the prescribed authority.
25. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
26. In case of closure of facility, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated, as Hazardous Waste and they should be disposed off only to the agencies authorized by TSPCB in a safe manner.
27. The occupier shall prepare/update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.

28. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
29. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) Card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
30. No Hazardous Wastes shall be mixed with any other wastes or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
31. The facility shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of the E (P) Rules, 1986 & its amendments thereof.
32. The facility shall carryout analysis of waste water discharge for the parameters mentioned in the order on quarterly basis and shall be submit to the Board regularly.
33. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of Acts by the Board.
34. Any person aggrieved by an order by the State Board under section 25,Section 26,Section 27 of Water Act,1974 or section 21 of Air Act,1981 may within 30 days from the date on which the order is communicated to him, prefer any appeal as per Telangana State Water rules,1976 and Air rules 1982,to such authority (herein after referred as the Appellate Authority) constituted under section 28 of the Water (prevention and Control of Pollution) Act,1974 and section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
35. Any person aggrieved by the BMW authorizations, many prefer an appeal as per Rule, 16 of the BMW Rules-2016.

SCHEDULE - B

Special Conditions:

1. The hospital shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mention below:

Sl. No.	Purpose	Quantity in KLD
1.	Domestic (Fresh)	205.0
2.	Flushing /HVAC	85.0
3.	Green belt	5.0
	Total:	295 KLD (205 Fresh + 90 treated/recycled)

2. The Treated Effluent discharged shall not exceed the following prescribed standards.

Outlet No.	Parameter	Limiting Standard
1.	pH	6.5 – 9.0
2	Suspended Solids	100.0 mg/l
3	Oil & Grease	10 mg / l
4	Biochemical Oxygen Demand (BOD)	≤ 10 mg / l
5	Chemical Oxygen Demand (COD)	250 mg / l
6	Bio-assay test	90% survival of fish after 96 hours in 100% effluent.

3. **The proponent shall provide Effluent Treatment Plant (ETP) for the effluent generated from the Hospital activities Viz. Operation Theater washings, Laboratory, Laundry, etc. within 03 months as commitment letter dated:22.07.2021.**
4. **The proponent shall operate STP & ETP continuously.**
5. **The proponent shall maintain records of Sewage and effluent generated along with characteristics and quantity of inflow to the STP & ETP on daily basis.**
6. **The proponent shall maintain records of water consumption, treated waste water generation and reused.**
7. **The HCF shall treat the Organic waste in common organic waste converter installed in existing Hospital & Hostel Building and shall utilize the generated manure for greenery in the same premises.**
8. **The HCF shall use online Bar-coding manifest system for generation and disposal of the Bio-medical waste to CBMWTF regularly.**
9. The HCF shall not carry out any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
10. The HCF should comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act, 1986.
11. The HCF shall comply with ambient air quality standards of PM₁₀ (Particulate Matter size less than 10um) – 100 µg/m³; PM_{2.5} (Particulate Matter size less than 2.5 um) – 60 µg/m³; SO₂ – 80 µg/m³; NO_x – µg/m³, outside the factory premises at periphery of the project.
- Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009
- Noise Levels: Day time – (6 AM to 10 PM) - 75 dB (A)
- Night time – (10 PM to 6 AM) - 70 dB (A).
12. The HCF shall install and maintain separate water meters for recording water consumption for various purposes and also maintain daily records.
13. The HCF shall install and maintain flow meters at inlet & outlet of STP and maintain log book for operation of STP.

14. The HCF shall continuously operate the ETP & STP regularly and to meet the prescribed outlet standards.
15. The HCF should not cause any stagnation of wastewater / solid waste in the surroundings.
16. The HCF should maintain adequate Rain Water Harvesting (RWH) structures within the premises.
17. The Storm water management plan should be designed in such a manner that the storm water is discharged through an existing dedicated Storm water outfall only. The design should conform to the existing drainage scheme of the surrounding locality.
18. Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. DG sets should be provided with necessary acoustic enclosures as per Central Pollution Control Board norms.
19. The plastic wastes should be segregated and disposed through recyclers.
 - a) Expired drugs (cytotoxic) shall be Returned to manufacturers / disposed to common incinerator as per BMW Rules.
20. The applicant shall submit Environment statement in Form V to the Regional office before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
21. The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.

SCHEDULE - C
[rule 6(2)]

**[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR
OPERATOR HANDLING HAZARDOUS WASTES]**

1. The Health Care Facility (HCF) shall give top priority for waste minimization and cleaner production practices.
2. The HCF shall not store hazardous waste for more than 90 days as per the Hazardous and other wastes (Management, Handling and Trans-boundary Movement) Rules, 2016 and amendments thereof.
3. The HCF shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the concerned Regional Office.
4. The HCF shall maintain proper records for Hazardous wastes stated in Authorisation in FORM - 3 i.e., quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form - 4 as per Rule 20(2) of the Hazardous and other wastes (Management, Handling and Trans-boundary Movement) Rules, 2016 and amendments thereof.
5. The HCF shall dispose / sell the Hazardous waste to only industries / agencies authorized by the State PCB. The HCF shall verify the authorization of the Board given to the party before disposing its waste to the External Party.
6. The HCF shall maintain proper records for Hazardous wastes disposal and its concurrence with authorization, in case of variation in generation, facility shall submit explanation and obtain amendment in CFE / CFO in this regard.
7. The HCF shall store used / waste oil and used lead acid batteries in a secured way in their premises till its disposal. Waste oil shall be disposed to the

authorized Re-processors / Recyclers and used lead acid batteries shall be disposed to the manufacturer / authorized dealer on buy back basis.

8. The HCF shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.
9. The HCF shall maintain good housekeeping & maintain proper records for Hazardous wastes stated in Authorisation.
10. The HCF shall dispose of e-waste to the authorized recyclers only.

SCHEDULE – D
(Rule-10)

**(CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING BIO-MEDICAL WASTES)**

1. Biomedical waste shall be treated and disposed in accordance with Schedule I (Part I) and in compliance with standards provided in Schedule II of the Bio-Medical Waste Management Rules, 2016 & its amendments thereof should be carried out at source only. Only Yellow, Red, Blue, non chlorinated bags shall be used for collection of BMW.
2. Take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health & the environment and in accordance with these rules.
3. Make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste in colored bags or containers in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common BMWT facility or for the appropriate treatment and disposal, as the case may be, in the case may be, in the manner as prescribed in Schedule I.
4. Pre-treat the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site in the manner as prescribed by the World Health Organization (WHO) or National AIDs Control Organization (NACO) guidelines and then sent to the Common Bio-Medical Waste Treatment Facility (CBMWTF) for final disposal.
5. Phase out use of chlorinated plastic bags, gloves and blood bags within two years from the date of notification of BMWM Rules, 2016 & its amendments thereof.
6. Dispose of solid waste other than bi-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time.
7. Not to give treated bio-medical waste with municipal solid waste.
8. Provide training to all its health care workers and others, involved in handling of biomedical waste at the time of induction and thereafter at least once in every year and the details of training programmes conducted, No. of personnel trained and No. of personnel not undergone any training shall be provided in the Annual Report.
9. Immunise all its health care workers and others, involved in handling of biomedical waste for protection against diseases including Hepatitis-B and Tetanus that are likely to be transmitted by handling of bio-medical waste, in the manner as prescribed in the National Immunization Policy or the guidelines of the Ministry of Health and Family Welfare issued from time to time.

10. Establish a Bar-Code System for bags or containers containing bio-medical waste to be sent to CBMWTF within one year from the date of the notification of these rules.
11. Ensure segregation of liquid chemical waste at source and ensure pre-treatment or neutralization prior to mixing with other effluent generated from health care facilities.
12. Ensure treatment and disposal of liquid waste in accordance with the water (Prevention and Control of Pollution) Act, 1974 (6 of 1974).
13. Ensure occupational safety of all health care workers and others involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipments.
14. Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of bio-medical waste and maintain records for the same.
15. Maintain and update on day to day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste and maintain records for the same.
16. Report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto (including nil report) in Form I to the prescribed authority and also along with the annual report.
17. Make available the annual report in your official web-site within two years from the date of notification of BMWM Rules, 2016 & its amendments thereof.
18. Inform the prescribed authority i.e., TSPCB immediately in case the operator of a common facility does not collect the bio-medical waste within 48 hours or as per the agreed time.
19. Establish a system to review and monitor the activities related to bio-medical waste management, either through an existing committee or by forming a new committee and the Committee shall meet once in every six months and the record of the minutes of the meetings of this committee shall be submitted along with the annual report to the prescribed authority.
20. Maintain all record for operation of incineration, hydro or autoclaving etc., for a period of 05 years.
21. All plastic bags shall be as per BIS standards as and when published till then the prevailing Plastic Waste Management Rules shall be applicable.
22. Dead Fetus below the viability period (as per the Medical Termination of Pregnancy Act, 197, amendment from time to time) can be considered as human anatomical waste. Such waste should be handed over to the operator of common BMWT and disposal facility in Yellow bag with a copy of the official Medical Termination of Pregnancy certification from the Obstetrician or the Medical Superintendent of hospital or health care establishment.
23. Cytotoxic drug vials shall not be handed over to unauthorized person under any circumstances. These shall be sent back to the manufacturers for necessary disposal at a single point. As a second option, these may be sent for incineration at common BMWT and disposal facility or TSDFs or plasma pyrolysis is at temperature >1200°C.
24. Residual or discarded chemical wastes, used or discarded disinfectants and chemical sludge can be disposed at hazardous waste treatment, storage and disposal facility. In such case, the waste should be sent to hazardous waste

treatment, storage and disposal facility through operator of common bio-medical waste treatment and disposal facility only.

25. Syringes should be either mutilated or needles should be cut and or stored in tamper proof, leak proof and puncture proof containers for sharps storage. Wherever the occupier is not linked to a disposal facility, it shall be the responsibility of the occupier to sterilize and dispose in the manner prescribed.
26. The Occupier shall hand over segregated waste as per the Schedule-I to common BMWT facility for treatment, processing and final disposal.
27. Every occupier shall phase out use of non-chlorinate plastic bags within 02 years from the date of publication of these rules and after two years from such publication of these rules, the chlorinated plastic bags shall not be used for storing and transporting of biomedical waste, The occupier or operator of a common BMWT facility shall not dispose of such plastics by incineration and the bags used for storing and transporting bio medical waste shall be in compliance with the Bureau of Indian Standards. Till the standards are published, the carry bags shall be as per the Plastic Waste Management Rules, 2016.
28. The Occupier shall maintain a record of recyclable wastes which are auctioned or solid and the same shall be submitted to the prescribed authority as part of its annual report. The record shall open for inspection by the prescribed authorities.
29. All syringes and needles should be mutilated before discarding.
30. Mutilation / Shredding must be such so as to prevent unauthorized reuse.
31. No untreated Bio-Medical Waste shall be kept stored beyond a period of 48 hours.
32. The Mercury spillage / losses due to breakage of Thermometers, pressure and other measuring equipment in Health Care Establishments (HCFs) shall be collected stored and send back to the manufacturers.
33. The occupier of HCF shall take all necessary measures to ensure that the spilled mercury does not become part of bio-medical or other solid waste generated from the HCF.
34. The occupier of HCF shall dispose any waste containing equal to or more than 50mg/Kg of Mercury, as per the provisions of Hazardous Waste (Management & Handling) Rules, 1989 and amendments thereof.
35. The Bio-medical waste shall be disposed for treatment after disinfection and segregation to the following Common Bio-Medical Treatment Facility

**M/s. GJ Multiclave (India) Pvt. Ltd.,
Sy No. 179 & 181, Edulapalle
(V), Nandigama (M) Rangareddy District.**

36. No Health Care Establishment shall install or operate an incinerator without specific authorization of prescribed Authority.
37. The effluents generated from the hospital should conform to the standards prescribed in schedule-I of Bio-Medical Waste Management Rules, 2016.
38. The applicant shall obtain consent for operation under Water (P&C of P) Act 1974 and Air (P&C of P) Act, 1981 & its amendments thereof.
39. The HCF should provide adequate fire protection equipment (such as smoke detectors, fire extinguishers, sand bucket, fire alarm, water sprinklers etc) at salient places within the HCFs even at Bio Medical Waste storage area, in accordance with fire safety regulations and the HCF should obtain certificate from Fire department.

40. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
41. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
42. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the prescribed authority.
43. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
44. It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.

ANY CONTRAVENTION OF THE CONDITIONS OR DIRECTIONS OF AUTHORISATION WILL ATTRACT PROSECUTION UNDER THE PROVISIONS OF THE ENVIRONMENT (PROTECTION) ACT, 1986.

**Sd/-
MEMBER SECRETARY**

To,
M/s. Kamineni Hospital Pvt. Ltd.,
(Multistoried Medical College and Hospital Building),
Sy. No. 68 (P), Mansoorabad (V), Saroornagar (M),
Rangareddy District.

// T.C.F.B.O //


Joint Chief Environmental Engineer

KAMINENI HOSPITALS

Date: 17/01/2022

The Environmental Engineer,
Telangana State Pollution Control Board,
H. No.6-3-1219, Umanagar,
Near Country Club, Begumpet,
HYDERABAD – 500 016.

Respected Sir,

Sub: Consent For Operation to Medical College & Hospital in Sy. No. 68 (P),
Mansoorabad Village, Saroornagar Mandal, Ranga Reddy District, Telangana -
Submission of six monthly compliance report – reg.

Ref: HON`BLE BOARD WAS ISSUED CFO order VIDE ORDER NO.
2519548/TSPCB/OH/CFO/2021- 669, Dated: 16/08/2021.

We are very grateful to Honorable Board for according Consent for Operation for our
Medical College & Hospital in Sy. No. 68 (P), Mansoorabad Village, Saroornagar Mandal,
Ranga Reddy District.

Now with reference to above the Consent for Operation issued by Hon`ble Board, we are
herewith submitting six monthly compliance report for January 2022 as Attachment – 1 for
your kind reference.

We request you to kindly acknowledge receipt of the same.

Thanking you

yours faithfully,
for **KAMINENI HOSPITALS PRIVATE LIMITED**
(MEDICAL COLLEGE & HOSPITAL)



AUTHORISED SIGNATORY

Encl: As above



☎ : 70362 70362

ATTACHMENT – 1

COMPLIANCE OF CONDITIONS STIPULATED IN CONSENT FOR OPERATION ISSUED BY TSPCB to M/s. KAMINENI HOSPITAL [Order No: 2519548/TSPCB/OH/CFO/2021- 669, Dated: 16/08/2021

SCHEDULE –A	
1)	The applicant shall make applications for renewal of Consent (under Water and Air Acts) and Authorization under BMW Rules and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under water and Air acts for obtaining Consent, along with prescribed fee under BMW Rules for obtaining BMW Authorization and HW Authorization of the Board.
Compliance	We have obtained CFO for medical and hospital and order is valid up to 31/03/2025 and we will submit renewal applications to the board before the 120 days to date of expiry of this order.
2)	The applicant shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
Compliance	If any change in processes employed, quantity of trade effluents & quantity of emissions etc., we will submit application to the Board for obtaining required permissions.
3)	a) All the fugitive emissions shall be controlled with proper measures. b) The applicant shall also install the equipment such as wind speed recorder, wind direction recorder.
Compliance	Internal roads in the hospital & Hostel premises are cemented, hence fugitive emission will be reduced.
4)	The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
Compliance	We will take the permission of the Board, if any change or alteration either the quality or quantity or rate of emission or install/replace or alter of air pollution control equipment, change in raw material or manufacturing process resulting in change in quality and/ or quantity.
5)	The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
Compliance	Noted
6)	Any up-set condition in any plant/plants of the facility, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person- in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
Compliance	Till now there is no such things happened. However we are complying all the norms / conditions stipulated by TSPCB.
7)	In case of such episodal discharges / emissions mentioned in item 6 above, the facility should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
Compliance	We will take all the measures as per the Consent order issued by the Honorable Board, if such episodal

	discharges / emissions mentioned in item 6 above.
8)	A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains should be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
Compliance	We are maintaining good housekeeping in the hospital & Hostel premises. All pipe valves, drains are leak proof.
9)	The Health Care Facility (HCF) shall carry out analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
Compliance	Monitoring is being carried out for Ambient Air Quality & Stack, waste water regularly by external agency. As per the stipulations we are maintaining all the records. A copy of the report is attached as Annexure – I.
10)	The facility shall maintain following records accessible to the Board, whenever required. <ul style="list-style-type: none"> • Analysis reports of waste/water emissions. • Log book for operation of pollution control systems. • Inspection book
Compliance	We are maintaining the records
11)	The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
Compliance	Monitoring is being carried out for Ambient Air Quality by external laboratory which is approved by NABL and MOEFCC. A copy of the report is attached as Annexure – I.
12)	Separate power connection with energy meter shall be provided for the Pollution Control Equipment's and records of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
Compliance	We have installed energy meters attached to main meter to run pollution control equipment.
13)	The applicant shall comply with the directives/orders issued by the Board in this order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.
Compliance	Agreed.
14)	The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system / air pollution control equipment / secured storage area of Hazardous Waste and such other particulars as may be pertinent for preventing and controlling pollution.
Compliance	We will make all available information regarding effluent generation, treatment, operation details of all the air pollution control equipment to visiting officer at any time.
15)	The facility is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
Compliance	Till now there is no Environmental damage occurred due to the facility.
16)	All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed.
Compliance	Noted
17)	The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
Compliance	Safety Awareness program is being conducted regularly to educate the workers about possible accidents and remedial measures.
18)	Any person authorized shall not rent, lend, and transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.

Compliance	Noted.
19)	Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorize shall constitute a breach of his authorization.
Compliance	Noted and agreed.
20)	The facility shall put up two black boards (6 ft. x 4 ft. Each) at publicly visible place at the main gate. The first board shall contain the information on specific conditions of CFE and CFO & Hazardous Waste Authorization. The second board shall display online date on quantity and nature of hazardous chemicals being used in the plant, as well as Air, water, Noise and solid waste monitoring data generated within the factory premises.
Compliance	Complied
21)	The applicant shall exhibit the Consent, HW BMW Authorization order of the Board in the premises at a prominent place for the information of the inspecting officer of the different departments.
Compliance	Complied
22)	Notwithstanding anything contained in this conditional Letter or Consent, the Board hereby reserves the right and powers under Section 27(2) of the water (prevention & control of pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variation as deemed for the purpose of the Acts by the Board.
Compliance	Noted.
23)	The facility shall comply with the authorizations issued under Hazardous and other Wastes (Management and Tran's boundary movement) Rules, 2016 & its amendments and Bio-Medical Waste management Rules, 2016 & its amendment under provisions of the Environment (Protection) Act, 1986 and the rules made there under.
Compliance	Noted and followed.
24)	The facility shall exhibit the combined Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers authorized by the prescribed authority.
Compliance	Noted.
25)	For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
Compliance	Agreed.
26)	In case of closure of facility, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and its Amendments Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated, as Hazardous Waste and they should be disposed Off only to the agencies authorized by TSPCB in a safe manner.
Compliance	Noted
27)	The occupier shall prepare/update Emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
Compliance	Noted.
28).	Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however, all Hazardous Waste containers should be provided with a general

	label.
Compliance	Noted.
29)	The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) Card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
Compliance	Noted.
30)	No Hazardous Wastes shall be mixed with any other wastes or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
Compliance	Hazardous waste generated is being disposed to TSPCB approved Vendors.
31)	The facility shall submit Environment statement in form V before 30 th September every year as per Rule No.14 of the E (P) Rules, 1986 & its amendments thereof.
Compliance	We will submit Environment statement in form V before 30th September to TSPCB for the year 2021-2022.
32)	The facility shall carryout analysis of waste water discharge for the parameters mentioned in the order on quarterly basis and shall be submit to the Board regularly.
Compliance	Monitoring is being carried out for waste water by external laboratory which is approved by NABL and MOEFCC.
33)	Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
Compliance	Agreed
34)	Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water Rules, 1976 and Air Rules 1982, to such authority (hereafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
Compliance	Noted.
35)	Any person aggrieved by the BMW authorizations, may prefer an appeal as per Rules, 16 of the BMW Rules 2016.
Compliance	Noted and agreed.

SCHEDULE -B																							
Special Conditions																							
S.No																							
1)	The hospital; shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mention below:																						
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 15%;">S. No.</th> <th style="width: 55%;">Purpose</th> <th style="width: 30%;">Quantity (KLD)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Domestic (Fresh)</td> <td>205.0</td> </tr> <tr> <td>2.</td> <td>Flushing/HVAC</td> <td>85.0</td> </tr> <tr> <td>3.</td> <td>Green belt</td> <td>5.0</td> </tr> <tr> <td></td> <td style="text-align: center;">TOTAL</td> <td style="text-align: center;">295 KLD (205 Fresh + 90 treated /recycled)</td> </tr> </tbody> </table>		S. No.	Purpose	Quantity (KLD)	1.	Domestic (Fresh)	205.0	2.	Flushing/HVAC	85.0	3.	Green belt	5.0		TOTAL	295 KLD (205 Fresh + 90 treated /recycled)						
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Compliance	We will not use more than 205 KLD of water of fresh water for Hospital and hostel facility. We will take all possible steps to reduce the daily water consumption																						
2)	The Treated Effluent discharge shall not exceed the following prescribed standards.																						
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">S. No.</th> <th style="width: 45%;">Parameter</th> <th style="width: 45%;">Limiting Standards $\mu\text{g}/\text{m}^3$</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>PH</td> <td>6.5 -9.0</td> </tr> <tr> <td>2</td> <td>Suspended Solids</td> <td>100.0 mg/l</td> </tr> <tr> <td>3</td> <td>Oil & Grease</td> <td>10 mg/l</td> </tr> <tr> <td>4</td> <td>Biochemical oxygen Demand (BOD)</td> <td>80</td> </tr> <tr> <td>5</td> <td>Chemical oxygen Demand (COD)</td> <td>250 mg/l</td> </tr> <tr> <td>6</td> <td>Bio- assay test</td> <td>90% survival of fish after 96 hours in 100% effluent.</td> </tr> </tbody> </table>		S. No.	Parameter	Limiting Standards $\mu\text{g}/\text{m}^3$	1	PH	6.5 -9.0	2	Suspended Solids	100.0 mg/l	3	Oil & Grease	10 mg/l	4	Biochemical oxygen Demand (BOD)	80	5	Chemical oxygen Demand (COD)	250 mg/l	6	Bio- assay test	90% survival of fish after 96 hours in 100% effluent.
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Compliance	Ambient air quality is being monitored by the external agency. The concentrations of PM₁₀, PM_{2.5}, SO₂ and NO_x are well within the norms specified above. Noise levels are being maintained as per the norms. A copy of the report is attached as Annexure – I.																						
3)	The proponent shall provide Effluent Treatment plant (ETP) for the effluent generated from the Hospital activities Viz. Operation Theater washings, Laboratory, Laundry, etc. within 03 months as commitment letter dated: 22.07.2021.																						
Compliance	We are constructing ETP in the HCF premises.																						
4)	The Proponent shall operate STP & ETP continuously.																						
Compliance	We are operating STP continuously to treat the waste water generated HCF & hostel facility.																						
5)	The proponent shall maintain records of Sewage and effluent generated along with characteristics and quantity of inflow to the STP& ETP on daily basis.																						
Compliance	We are maintaining records of waste water generation and inflow into the STP.																						
6)	The proponent shall maintain records of water consumptions, treated waste water generation and reused.																						
Compliance	We are maintaining records of water consumption and waste water generation.																						
7)	The HCF shall treat the organic waste in common organic waste converter installed in existing Hospital & Hostel Building and shall utilize the generated manure for greenery in the same premises.																						
Compliance	We are treating all the organic waste generated from hospital and hostel in common organic waste converter and the manure is using for plantation in the premises.																						
8)	The HCF shall use online Bar – coding manifest system for generation and disposal of the Bio-medical waste to CBMWTF regularly.																						
Compliance	We have established Bar-Code System for bags or containers containing bio-medical waste to be sent to																						

	CBMWTF.
9)	The HCF shall not carry out any new activity without obtaining prior Consent for Establishment (CFE) and Consent for Operation (CFO) of the Board.
Compliance	We will not operate the hospital beyond the permitted capacity without obtaining CFE/CFO from the Board.
10)	The HCF should comply with emission limits for DG sets up to 800 KW AS PER THE Notification G.S.R. 520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004 .In case of DG sets more than 800 KW should comply with emission limits as per the Notification G.S.R,489 (E), dated 09.07.2002 at serial No.96, under the Environment (Protection) Act,1986.
Compliance	Noted and following
11)	The HCF shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10um) - 100 ug/m3: PM2.5 (Particulate Matter size less than 2.5um) – 60 ug/m3: SO ₂ – 80ug/m3: NO _x – ug/m3, outside the factory premises at periphery of the project. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No. B-29016/20/90/PCI-I, dated 18.11.2009 Noise Levels: Day time – (6AM to 10 PM)- 75 dB (A) Night time – (10PM to 6AM) – 70 dB (A).
Compliance	Ambient air quality is being monitored by the external agency. The concentrations of PM₁₀, PM_{2.5}, SO₂ and NO_x are well within the norms specified above. Noise levels are being maintained as per the norms. A copy of the report is attached as Annexure – I.
12)	The HCF shall install and maintain separate water meter for recording water consumption for various purposes and also maintain daily records.
Compliance	We will provide CC camera at waste storage area and pick up points of CBMWTF vehicle.
13)	The HCF shall install and maintain flow meters at inlet & outlet of STP and maintain log book for operation of STP.
Compliance	Complied
14)	The HCF shall continuously operate the ETP & STP regularly and to meet the prescribed outlet standards.
Compliance	We are operating STP continuously to treat the waste water generated HCF & hostel facility.
16)	The HCF should maintain adequate Rain Water Harvesting (RWH) structures within the premises.
Compliance	We are constructed Rain Water Harvesting (RWH) structures in the HCF premises.
17)	The storm water management plan should be designed in such a manner that the storm water is discharged through an existing dedicated Storm water outfall only. The design should confirm to the existing drainage scheme of the surrounding locality.
Compliance	We have provided drains in the hospital Building to flow rain water.
18)	Noise barriers should be provided at appropriate locations so as to ensure that the noise levels do not exceed the prescribed standards. DG sets should be provided with necessary acoustic as per Central Pollution Control Board norms.
Compliance	Noted and agreed.
19)	The plastic wastes should be segregated and disposed through recyclers. a) Expired drugs (cytotoxic) shall be Returned to manufactures / disposed to common incinerator as per BMW rules.
Compliance	Complying
20)	The applicant shall submit Environment statement in FORM V to the Regional office before 30 th September of every year as per Rule No.14 of E (P) Rules,1986 & amendments thereof.

Compliance	We will submit Environment statement in form V before 30th September to TSPCB for the year 2021-2022.
21)	The conditions stipulated in this order are without any prejudice to rights and contentions of this Board in any Hon'ble court of Law.
Compliance	Noted

SCHEDULE – C

[rule 6 (2)]

[SPECIAL CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1)	The Health Care Facility (HCF) shall give top priority for waste minimization and cleaner production practices.
Compliance	We are trying to minimize waste generation in the hospital.
2)	The HCF shall not store hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Trans boundary Movement) Rules, 2016 and amendments thereof.
Compliance	We are not storing hazardous waste for more than 90 days as per the Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and amendments thereof.
3)	The HCF shall maintain 6 copy manifest system for transportation of waste generated and copies of receipt of Consignee shall be submitted to the concerned Regional Office.
Compliance	Noted and agreed.
4)	The HCF shall maintain proper records for Hazardous waste stated in Authorization in FORM -3 i.e. quantity of incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form -4 as per Rule 20 (2) of the Hazardous and other wastes (Management, Handling and Transboundary Movement) Rules,2016 and amendments thereof.
Compliance	Noted and agreed.
5)	The HCF shall dispose/sell the Hazardous waste to only industries/ agencies authorized by the State PCB. The HCF shall verify the Authorization of the Board given to the party before disposing its waste to the External party.
Compliance	We are storing used oil in HDPE drums in designated area.
6)	The HCF shall maintain proper records for hazardous waste disposal and its concurrence with authorization, in case of variation in generation, faculty shall submit explanation and obtain amendment in CFE/CFO in this regard.
Compliance	We are disposing waste oil to authorized recyclers.
7)	The HCF shall store used / waste oil and used lead acid batteries in a secured way in their premises till its disposal. Waste oil shall be disposed to the authorized Re-processors/ Recyclers and used Lead acid batteries shall be disposed to the manufacture/Recyclers and used lead acid batteries shall be disposed to the manufacturer/ authorized dealer on buy back basis.
Compliance	Not applicable to us.
8)	The HCF shall take necessary practical steps for prevention of oil spillages and carryover of oil from the premises.
Compliance	Not applicable to us.
9)	The HCF shall maintain good housekeeping & maintain proper records for Hazardous waste stated in Authorization.
Compliance	We are maintaining good housekeeping system in the hospital.
10)	The HCF shall dispose of e-waste to the authorized recyclers only.
Compliance	Noted and will be followed
	SCHEDULE – D (Rule -10)

	(CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING BIO-MEDICAL WASTES)
1)	Biomedical waste shall be treated and disposed in accordance with schedule I (Part I EII) and in compliance with standards provided in Schedule II of the Bio-medical Waste Management Rules, 2016 & its amendments thereof should be carried out at source only. Only Yellow, Red, Blue, non-Chlorinated bags shall be used for collection of BMW.
Compliance	We are sending all the Bio – Medical Waste generated from the HCF to Common Bio – Medical Waste Treatment Facility i.e. M/s. G.J. Multiclave (India) Pvt. Limited as per Bio-medical Waste Management Rules, 2016 & its amendments thereof.
2)	Take all necessary steps to ensure that bio-medical waste is handled without any adverse effect to human health and the environment and in accordance with these rules.
Compliance	We are taking all necessary steps to proper bio-medical waste handling without any adverse effect to human health and the environment
3)	Make a provision within the premises for a safe, ventilated and secured location for storage of segregated bio-medical waste colored bags or container in the manner as specified in Schedule I, to ensure that there shall be no secondary handling, pilferage of recyclables or inadvertent scattering or spillage by animals and the bio-medical waste from such place or premises shall be directly transported in the manner as prescribed in these rules to the common bio-medical waste treatment facility or for the appropriate treatment and disposal, as the case may be, in the case may be, in the manner as prescribed in Schedule I.
Compliance	Noted and agreed.
4)	Pre-treat the laboratory waste, microbiological waste, blood samples and blood bags through disinfection or sterilization on-site in the manner as prescribed by the world Health Organization (WHO) or National AIDS Control Organization (NACO) guidelines and then sent to the Common Bio-medical waste Treatment Facility for final disposal.
Compliance	Agreed.
5)	Phase out use of chlorinated plastic bags, gloves and blood bags within two years from the date of notification of BMW Rules, 2016 & its amendments thereof.
Compliance	Agreed.
6)	Dispose of solid waste other than bio-medical waste in accordance with the provisions of respective waste management rules made under the relevant laws and amended from time to time.
Compliance	All the solid waste other than bio-medical waste is disposing as per the rules.
7)	Not to give treated bio-medical waste with municipal solid waste.
Compliance	We are sending all the Bio – Medical Waste generated from the HCF to Common Bio – Medical Waste Treatment Facility i.e. M/s. G.J. Multiclave (India) Pvt. Limited as per Bio-medical Waste Management Rules, 2016 & its amendments thereof.
8)	Provide training to all its health care workers and others, involved in handling of biomedical waste at the time of induction and thereafter at least once in every year and the details of training programmes conducted, No. of personnel trained and No. of personnel not undergone any training shall be provided in the Annual Report.
Compliance	We are giving training to all the health care workers and others regarding handling of biomedical waste and details are maintaining in the unit.
9)	Immunise all its health care workers and other, involved in handling of biomedical waste for protection against disease including Hepatitis B and Tetanus that are likely to be transmitted by handling of bio-medical waste, in the manner as prescribed in the National Immunization Policy or the guidelines of the Ministry of Health and Family Welfare issued from time to time.
Compliance	Complied

10)	Establish a Bar-Code System for bags or containers containing bio-medical waste to be sent to CBMWTF within one year from the date of the notification of these Rules.
Compliance	We have established Bar-Code System for bags or containers containing bio-medical waste to be sent to CBMWTF.
11)	Ensure segregation of liquid chemical waste at source and ensure pre-treatment or neutralization prior to mixing with other effluent generated from health care facilities.
Compliance	We are doing pre-treatment of liquid chemical wastewater before it mixed with other effluent.
12)	Ensure treatment and disposal of liquid waste in accordance with the water (Prevention and Control of Pollution) Act, 1974 (6 of 1974).
Compliance	We are doing pre-treatment of liquid chemical waste water before it mixed with other effluent.
13)	Ensure occupational safety of all health care workers and others involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment.
Compliance	We are provided personal protective equipment for safety of the health care workers and others who area handling of bio-medical waste.
14)	Conduct health check up at the time of induction and at least once in a year for all its health care workers and others involved in handling of bio-medical waste and maintain the records for the same.
Compliance	Complied.
15)	Maintain and update on day basis the bio-medical waste management register and display the monthly record on its website according to the bio-medical waste and maintain records for the same.
Compliance	We are maintaining day basis record of bio-medical waste management.
16)	Report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto (including nil report) in Form I to the prescribed authority and also along with the annual report.
Compliance	Noted.
17)	Make available the annual report in your official web-site within two years from the date of notification of BMWM Rules, 2016 & its amendments thereof.
Compliance	Noted.
18)	Inform the prescribed authority i.e., TSPCB immediately in case the operator of a common facility does not collect the bio-medical waste within 48 hours or as per the agreed time.
Compliance	Noted.
19)	Establish a system to review and monitor the activities related to bio-medical waste management, either through an existing committee or by forming a new committee and the Committee shall meet once in every six months and the record of the minutes of meetings of this committee shall be submitted along with annual report to the prescribed authority.
Compliance	Established a system to review and monitor the activities related to bio-medical waste management.
20)	Maintain all record for operation of incineration, hydro or autoclaving etc., for a period of 05 years.
Compliance	Not applicable to us.
21)	All plastic bags shall be as per BIS standards as and when published till then the prevailing Plastic Waste Management Rules shall be applicable.
Compliance	Noted.
22)	Dead Fetus below the viability period (as per the Medical Termination of Pregnancy Act, 1971, amendment from time to time) can be considered as human anatomical waste. Such waste should be handed over to the operator of common BMWT and disposal facility in yellow bag with a copy of the official Medical Termination of Pregnancy certification from the Obstetrician or the Medical Superintendent of hospital or health care establishment.
Compliance	Noted.
23)	Cytotoxic drug vials shall not be handed over to unauthorized person under any circumstances. These

	shall be sent back to the manufacturers for necessary disposal at a single point. As a second option, these may be sent for incineration at common BMWT and disposal facility or TSDFs or plasma pyrolysis is at temperature >1200 c.
Compliance	Noted.
24)	Residual or discarded chemical wastes, used or discarded disinfectants and chemical sludge can be disposed at hazardous waste treatment, storage and disposal facility. In such case, the waste should be sent to hazardous waste treatment, storage and disposal facility through operator of common BMWT and disposal facility only.
Compliance	Noted.
25)	Syringes should be either mutilated or needles should be cut and or stored in temper proof, leak proof and puncture proof containers for sharps storage. Wherever the occupier is not linked to a disposal facility, it shall be the responsibility of the occupier to sterilize and dispose in the manner prescribed.
Compliance	Syringes are mutilating and storing in temper proof box.
26)	The Occupier shall hand over segregated waste as per the Schedule-I to common BMWT facility for treatment, processing and final disposal.
Compliance	We are sending all the Bio – Medical Waste generated from the HCF to Common Bio – Medical Waste Treatment Facility i.e. M/s. G.J.Multiclave (India) Pvt. Limited as per Bio-medical Waste Management Rules, 2016 & its amendments thereof.
27)	Every occupier shall phase out use of non-chlorinated plastic bags within 02 years from the date of publication of these rules and after 02 years from such publication of these rules, the chlorinated plastic bags shall not be used for storing and transporting of biomedical waste. The occupier or operator of a common BMWT facility shall not dispose of such plastics by incineration and the bags used for storing and transporting bio medical waste shall be in compliance with the Bureau of India Standards. Till the standards are published, the carry bags shall be as per the Plastic Waste Management Rules, 2016.
Compliance	Noted.
28)	The Occupier shall maintain a record of recyclable wastes which are auctioned or solid and the same shall be submitted to the prescribed authority as part of its annual report. The record shall open for inspection by the prescribed authorities.
Compliance	We will maintain records of recyclable wastes which will be generated from HCF, if any.
29)	All syringes and needles should be mutilated before discarding.
Compliance	Syringes and needles are mutilating in HCF
30)	Mutilation/Shredding must be such so as to prevent unauthorized reuse.
Compliance	Syringes and needles are mutilating in HCF
31)	No untreated Bio-medical Waste shall be kept stored beyond a period of 48 hours.
Compliance	We are no storing untreated Bio-medical Waste more than 48 hours in the HCF premises.
32)	The Mercury spillage/losses due to breakage of Thermometers, pressure and other measuring equipment in Health Care Establishments (HCFs) shall be collected stored and send back to the manufactures.
Compliance	Noted and agreed.
33)	The Occupier of HCF shall take all necessary measures to ensure that the spilled mercury does not become part of bio-medical or other solid waste generated from the HCF.
Compliance	Noted and agreed.
34)	The occupier of HCF shall dispose any waste containing equal to or more than 50mg/Kg of Mercury, as per the provisions of Hazardous Waste (Management & Handling) Rules, 1989 and amendments thereof.
Compliance	Noted and agreed.
35)	The Bio-medical waste shall be disposed for treatment after disinfection and segregation to the following Common Bio-Medical Treatment Facility.
Compliance	We are sending all the Bio – Medical Waste generated from the HCF to Common Bio – Medical Waste

	Treatment Facility i.e. M/s. G.J.Multiclave (India) Pvt. Limited as per Bio-medical Waste Management Rules, 2016 & its amendments thereof.
36)	No Health Care Establishment shall install or operate an incinerator without specific authorization of prescribed Authority.
Compliance	Noted.
37)	The effluent generated from the hospital should conform to the standards prescribed in schedule-I of Bio-Medical Waste Management Rules, 2016.
Compliance	Noted.
38)	The applicant shall obtain consent for operation under Water (P&C of P) Act, 1974 and Air (P&C of P) Act, 1981 & its amendments thereof.
Compliance	Complied.
39)	The HCF should provide adequate fire protection equipment (such as smoke detectors, fire extinguishers, sand bucket, fire alarm, water sprinklers etc.) At salient places within the HCFs even at Bio-medical waste storage area, in accordance with fire safety regulations and the HCF should obtain certificate from Fire department.
Compliance	We have provided fire protection system in HCF premises such as smoke detectors, fire extinguishers, sand bucket, fire alarm, water sprinklers etc.
40)	The authorization shall comply with the provisions of Environment (Protection) Act, 1986 and the rules made there under.
Compliance	Noted.
41)	The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
Compliance	We will provide authorization or its renewal order to the inspection officer at the request of an officer authorized by the prescribed authority.
42)	The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical waste without obtaining prior permission of the prescribed authority.
Compliance	Noted and agreed.
43)	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
Compliance	Agreed.
44)	It is the duty of the authorized person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
Compliance	Noted and agreed.

TEST REPORT

Customer Details: M/s. Kamineni Hospitals LB Nagar, Hyderabad		Registration No.:	LL/21-22/2412/03
		Sample Receipt Date:	24.12.2021
		Report Issue date:	27.12.2021
Analysis Starting Date:	24.12.2021	Quantity Received:	1 L x 1 No. in plastic bottle
Analysis Completion Date:	27.12.2021	Sample condition on Receipt:	Good
Sample Particulars: STP Outlet (Sushruta Block)			

TEST RESULTS

S. No.	Test Parameter	Units	Test Method	TSPCB Standards	Results
1	pH @25°C	---	4500 H ⁺ B, APHA 23 rd Edition 2017	5.5 – 9.0	7.91
2	Total Dissolved Solids	mg/L	2540C, APHA 23 rd Edition 2017	2100	421
3	Total Suspended Solids	mg/L	2540 D, APHA 23 rd Edition 2017	200	05
4	Chlorides as Cl	mg/L	4500 Cl- B, APHA 23 rd Edition 2017	600	98.7
5	Sulphates as SO ₄	mg/L	4500 SO ₄ E, APHA 23 rd Edition 2017	1000	46.2
6	Chemical Oxygen Demand – COD	mg/L	5220 B, APHA 23 rd Edition 2017	250	48
7	Bio Chemical Oxygen Demand (3 days @ 27°C)	mg/L	IS 3025 Part - 44	100	12
8	Oil & Grease	mg/L	5520 B, APHA 23 rd Edition 2017	10	<1

Note: The above results relates only to the sample tested.

Verified by
 K Manideep
 Chemist

Authorized Signatory
 A. Jeevana
 Sr. Chemist

*****END OF THE REPORT*****



TEST REPORT

Customer Details: M/s. Kamineni Hospitals LB Nagar, Hyderabad		Registration No.:	LL/21-22/2412/02
Analysis Starting Date: 24.12.2021		Sample Receipt Date:	24.12.2021
Analysis Completion Date: 27.12.2021		Report Issue date:	27.12.2021
Sample Particulars: STP Inlet (Sushruta Block)		Quantity Received:	1 L x 1 No. in plastic bottle
		Sample condition on Receipt:	Good

TEST RESULTS

S. No.	Test Parameter	Units	Test Method	Results
1	pH @25°C	---	4500 H ⁺ B, APHA 23 rd Edition 2017	6.79
2	Total Dissolved Solids	mg/L	2540C, APHA 23 rd Edition 2017	827
3	Total Suspended Solids	mg/L	2540 D, APHA 23 rd Edition 2017	56
4	Chlorides as Cl	mg/L	4500 Cl- B, APHA 23 rd Edition 2017	141.6
5	Sulphates as SO ₄	mg/L	4500 SO ₄ E, APHA 23 rd Edition 2017	67.5
6	Chemical Oxygen Demand – COD	mg/L	5220 B, APHA 23 rd Edition 2017	394
7	Bio Chemical Oxygen Demand (3 days @ 27°C)	mg/L	IS 3025 Part - 44	98
8	Oil & Grease	mg/L	5520 B, APHA 23 rd Edition 2017	06

Note: The above results relates only to the sample tested.

Verified by
K Manideep
Chemist

Authorized Signatory
A. Jeevana
Sr. Chemist

*****END OF THE REPORT*****

Associates

From: Associates
Sent: 22 March 2022 11:22
To: bindusakthi@yahoo.com
Cc: Adarsh Ramanujan
Subject: Affidavit-in-reply on behalf of the 25th Respondent in the case O.A.190 of 2021(SZ) at Hon'ble National Green Tribunal Southern Zone, Chennai.
Attachments: Affidavit in reply on behalf of 25th respondent.pdf

Dear Sir/Madam,

We are appearing for 25th Respondent (Kamineni Academy of Medical Science and Research Centre(KAMSRC)) in the case of S.Sakthivel, Salem vs MOEFCC & Ors. (O.A.190 of 2021(SZ)) at Hon'ble National Green Tribunal Southern Zone, Chennai.

We are serving the copy of Affidavit-in-reply on behalf of the 25th Respondent- Kamineni Academy of Medical Science and Research Centre(KAMSRC) along with this mail.

Please note that incorrect version was uploaded on 18.03.2022. You may kindly ignore that. The correct version is being served with this email. The content of counter affidavit is identical in both, but some documents were inadvertently missed. Therefore, kindly consider this correct version attached herewith and which is being filed today at National Green Tribunal.

Best Regards,

Arvindhasamy

Associate



Law chambers of
ADARSH RAMANUJAN
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Associates

From: Associates
Sent: 22 March 2022 11:25
To: chairmanseiaats@gmail.com
Cc: Adarsh Ramanujan
Subject: Affidavit-in-reply on behalf of the 25th Respondent in the case O.A.190 of 2021(SZ) at Hon'ble National Green Tribunal Southern Zone, Chennai.
Attachments: Affidavit in reply on behalf of 25th respondent.pdf

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Best Regards,

Arvindhasamy

Associate



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Associates

From: Associates
Sent: 22 March 2022 11:28
To: tscbipmp@gmail.com
Cc: Adarsh Ramanujan
Subject: Affidavit-in-reply on behalf of the 25th Respondent in the case O.A.190 of 2021(SZ) at Hon'ble National Green Tribunal Southern Zone, Chennai.
Attachments: Affidavit in reply on behalf of 25th respondent.pdf

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Best Regards,

Arvindhasamy

Associate



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**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE AT CHENNAI
O.A.NO:190 OF 2021(SZ)**

Sakthivel, Salem

.... Applicant

-VS-

MOEF&CC,
Rep. By its Secretary to Govt,
New Delhi & Ors.

...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF
THE 25TH RESPONDENT**

Adarsh Ramanujan (KAR/1237/09)
Arvindhasamy S. (MS/5992/21)

COUNSEL FOR 25th RESPONDENTS

8428729716/9999984703